

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01849/2014

Dated Thursday the 29th day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

- 1. P.Dhinagaran,
- 2. H.S.Joseph Antony Samy,
- 3. E.Prabakaran Sasthri,
- 4. K.Gunasekaran,
- 5. K.Baskaran,
- 6. G.Sasikumar,
- 7. T.V.Thiagarajan,
- 8. S.Vijaya,
- 9. P.N.Antoine,
- 10. A.Senthil Murgan,
- 11. M.Narayansamy,
- 12. S.Sendournadane,
- 13. K.Kesavan.Applicants

By Advocate M/s. Achari & Antoni

Vs

- 1.Union of India,
rep by its Chief Secretary to Govt.,
Union Territory of Puducherry,
Secretary,
Puducherry 605001.
- 2.The Secretary,
Department of Personnel and Administrative Reforms,
(Personnel Wing),
Secretary,
Puducherry 605001.
- 3.The Under Secretary to Govt.,
Department of Personnel and Administrative Reforms,
(Personnel Wing),
Secretary,
Puducherry 605001.Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

On perusal, it is seen that there was no representation for the applicants on 24.06.2019 & 19.08.2019. Therefore, the matter was directed to be listed today under the caption “For Dismissal”. However even today, there is no representation for the applicants. Therefore, it is evident that the applicants are not interested in prosecuting the case.

2. In view of the above, OA is dismissed for default.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

29.08.2019

SKSI